

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 340 of 2025**

**IN THE MATTER OF:**

Raj Kumar and others

Applicant

Versus

State of Haryana & Ors.

Respondent

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**Date: - 29.10.2025**

**Filed**

Through



(Rahul Khurana)  
Advocate

Off : A-174A, 2<sup>nd</sup>Floor, Defence Colony, New Delhi-24

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 340 of 2025**

IN THE MATTER OF:

Raj Kumar & Others

... Applicant

Versus

State of Haryana

... Respondent

**REPLY ON BEHALF OF RESPONDENT NO. 1 (State of Haryana through Additional Chief Secretary to Govt of Haryana) AND RESPONDENT NO.3 (HARYANA STATE POLLUTION CONTROL BOARD)**

**Most respectfully showeth:**

1. That respondent unit is engaged in the manufacturing of aluminium alloys using aluminium scrap as raw material and has obtained consent to operate (CTO) from the Board vide No. 313119823REWCTO31981610 dated 30.01.2023 for the period 01/04/2023 - 31/03/2028 (**Annexure-1**). As per the CTO, unit is allowed to operate only 01 No. Scaklner Furnace.
2. The unit has obtained Consent to Establish (CTE) expansion vide No. HSPCB/Consent/: 313119825REWCTE90925163 dated 11/02/2025 (**Annexure-2**) for establishment of additional 04 Nos. furnaces. But unit has not obtained CTO for operating the said furnaces till date.

3. That order dated 24.07.2025 passed by this Hon'ble Tribunal was received vide email dated 02.08.2025 and copy of complaint was received on 12.08.2025 on request made on behalf of HSPCB. However, Unit was already visited by the flying squad constituted by Commission of Air Quality Management (CAQM) on dated 02.08.2025. During their inspection, it was found that the unit operates one rotary furnace of 4 Ton capacity and 2 melting furnaces of 7 Ton of capacity each; however, the Consent to Operate (CTO) mentions only one skelner furnace of 7-ton capacity.
4. CAQM has issued closure direction against the unit vide Direction No. 705/IP, F. No. 16014/14/2021/MERD/IP/Closure/16982-87 dated 20.08.2025 (**Annexure-3**). In compliance of above closure directions of CAQM, the said unit has been sealed/closed by HSPCB on 22.08.2025.
5. The Regional Office, Rewari has recommended the imposition of environmental compensation of Rs. 11,50,000/- against the unit as per Environmental Compensation policy of the Board.
6. The unit will be allowed to operate only after obtaining CTO of the additional furnaces and verification of installation of the adequate air pollution control devices.

It is humbly submitted that the above reply may be considered and taken on record by the Hon'ble National Green Tribunal.



Regional Officer  
Rewari Region

Date:29-10-2025  
Place:Rewari



## HARYANA STATE POLLUTION CONTROL BOARD

**Lala Nemi Chand Singhal Enc.Sohna Road, Near Hanuman Mandir,Dharuhera Ph. 01274-244440-41(O) Email:- hspcbrodr@gmail.com**

**E-mail: hspcb@hry.nic.in**

**E-mail: hspcb@hry.nic.in**



**No. HSPCB/Consent/ : 313119823REWCTO31981610**

**Dated:30/01/2023**

To.

M/s :SBA Recycling Pvt Ltd

Plot No. 30-31,Sec.-14, HSIIDC, IMT, Bawal Distt-Rewari

Subject: Grant of consent to operate to M/s SBA Recycling Pvt Ltd.

Please refer to your application no. 31981610 received on dated 2022-12-23 in regional office Dharuhera. With reference to your above application for consent to operate, M/s SBA Recycling Pvt Ltd is here by granted consent as per following specification/Terms and conditions.

|                                     |   |
|-------------------------------------|---|
| <b>Consent Under</b>                | BOTH  |
| <b>Period of consent</b>            | 01/04/2023 - 31/03/2028   |
| <b>Industry Type</b>                | Ferrous and Non - ferrous metal extraction involving different furnaces through melting, refining, -processing, casting and alloy re making - |
| <b>Category</b>                     | ORANGE  |
| Investment(In Lakh)                 | 709.16168   |
| Total Land Area(Sq. meter)          | 3600.0  |
| Total Builtup Area(Sq. meter)       | 1826.0  |
| <b>Quantity of effluent</b>         |   |
| 1. Trade                            | 0.0 KL/Day  |
| 2. Domestic                         | 1.5 KL/Day  |
| Number of outlets                   | 1.0   |
| <b>Mode of discharge</b>            |   |
| 1. Domestic                         | SEWER   |
| 2. Trade                            |   |
| <b>Domestic Effluent Parameters</b> |   |
| 1. NA                               |   |
| <b>Trade Effluent Parameters</b>    |   |
| 1. NA                               |   |
| Number of stacks                    | 1   |
| <b>Height of stack</b>              |   |
| 1. ATTACHED TO METLING FURNACE      | 30 meter  |
| <b>Emission parameters</b>          |   |
| 1. SPM                              | 150 mg/m3   |

|                                  |                      |
|----------------------------------|----------------------|
| <b>Product Details</b>           |                      |
| 1. ALUMINIUM ALLOYS              | 30 Metric Tonnes/day |
| <b>Capacity of boiler</b>        |                      |
| 1. na                            | 0 Ton/hr             |
| <b>Type of Furnace</b>           |                      |
| 1. S C A K L N E R F U R N A C E | 7 ton                |
| <b>Type of Fuel</b>              |                      |
| 1. LSHS                          | 3 3 TON/DAY          |
| <b>Raw Material Details</b>      |                      |
| ALUMINIUM SCRAP                  | 30 Metric Tonnes/Day |

*Regional Officer, Dharuhera*  
*Haryana State Pollution Control Board.*

### Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of

change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

#### **Specific Conditions :**

1. The unit will make agreement with authorized TSDF/Recycler for disposal of hazardous waste i.e. used oil of DG set and will submit the Annual Report under HWM Rules, 2016 by 30th June every year. 2. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act. 3. That the unit will not discharge any untreated effluent inside and outside its premises. 4. Unit will deposit balance consent fee if any found due at any stage. 5. That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load. 6. Unit will apply for renewal of consent/Authorization at least 90 days before expiry date of the consent/Authorization. 7. This CTO is without prejudice to any action under the provisions of applicable laws / acts / notification / courts order to be taken in respect of any violation at any stage without any claim of the unit. If the unit fails to comply the provisions/conditions of CTO, various applicable provisions of concerned departments / agencies / authorities / any relevant decision of court, the consent to operate so granted shall be revoked automatically without giving any notice. 8. Unit will comply all the prescribed effluent/ air emission standards and will installed /upgrade/ maintained necessary Pollution control measures to control air emission/ to treat trade/ domestic effluent if required under the Provisions of Water Act, 1974/Air Act, 1981 and Environment (Protection ) Act, 1986 amended from time to time. 9. Unit will comply all the prescribed discharged effluent/ air emission standards and the directions of any Court/Authority related to this proposed project amended from time to time

*Regional Officer, Dharuhera  
Haryana State Pollution Control Board.*


**HARYANA STATE POLLUTION CONTROL BOARD**


**Regional Office Rewari, SCO D-6 & D-7, Suncity  
Commercial Complex, First Floor, A-Block, Sector-6,  
Rewari-123401. Email- hspcbrodr@gmail.com**

*Website: www.hrocmms.nic.in E-Mail - Hqhspcb@hspcb.org.in*

*Telephone No.: 0172-2577870-73*

No. HSPCB/Consent/ : 313119825REWCTE90925163

Dated:11/02/2025

To.

**M/s : SBA Recycling Pvt Ltd**  
**Plot No. 30-31,Sec.-14, HSIIDC, IMT, Bawal Distt-Rewari**  
**REWARI**  
**123501**

**Sub. : Grant of consent to Establish to M/s SBA Recycling Pvt Ltd**

Please refer to your application no. 90925163 received on dated 2025-01-10 in regional office Rewari.

With reference to your above application for consent to establish, M/s SBA Recycling Pvt Ltd is here by granted consent as per following specification/Terms and conditions.

|   |   |
|---|---|
| <b>Consent Under</b>                            | AIR/WATER   |
| <b>Period of consent</b>                        | 11/02/2025 - 10/02/2030   |
| <b>Industry Type</b>                            | Ferrous and Non - ferrous metal extraction involving different furnaces through melting, refining, -processing, casting and alloy re making - |
| <b>Category</b>                                 | ORANGE  |
| <b>Investment(In Lakh)</b>                      | 835.93921   |
| <b>Total Land Area (Sq. meter)</b>              | 3600.0  |
| <b>Total Builtup Area (Sq. meter)</b>           | 1826.0  |
| <b>Quantity of effluent</b>                     |   |
| 1. Trade  | 0.0 KL/Day  |
| 2. Domestic                                     | 1.5 KL/Day  |
| <b>Number of outlets</b>                        | 1.0   |
| <b>Mode of discharge</b>                        |   |
| 1. Domestic                                     | Public Sewer  |
| 2. Trade  |   |
| <b>Permissible Domestic Effluent Parameters</b> |   |
| 1. BOD  | 350 mg/l  |
| 2. TSS  | 600 mg/l  |
| 3. pH   | 5.5.9.0   |
| 4. O&G  | 20 mg/l   |
| <b>Permissible Trade Effluent Parameters</b>    |   |

|  |                      |
|--|----------------------|
| 1. NA  | mg/l                 |
| Number of stacks                             | 1                    |
| <b>Height of stack</b>                       |                      |
| 1. Common stack attached to Six Nos. furnace | 30 Meter             |
| <b>Permissible Emission parameters</b>       |                      |
| 1. SPM                                       | 80 mg/m <sup>3</sup> |
| 2. NOX                                       | 50 mg/m <sup>3</sup> |
| 3. SOX                                       | 50 mg/m <sup>3</sup> |
| <b>Capacity of boiler</b>                    |                      |
| 1. NA  | Ton/hr               |
| <b>Type of Furnace</b>                       |                      |
| 1. 2 Nos. Furnace                            | 06 MT                |
| 2. 01 No. Rotary Furnace                     | 04 MT                |
| 3. 01 No. Holding Furnace                    | 04 MT                |
| 4. 02 Nos. pots                              | 0.3 MT               |
| <b>Type of Fuel</b>                          |                      |
| 1. HSD                                       | 100 Ltr/Day          |
| 2. LSHS                                      | 3500 KG/Day          |
| 3. Biomass Pellets                           | 700 KG/Day           |

**Regional Officer, Rewari**  
Haryana State Pollution Control Board.

### Terms and conditions

1. The industry has declared that the quantity of effluent shall be 1.5 KL/Day i.e 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 1.5 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production

6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.
11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.

23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.
27. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
28. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

### Specific Conditions

### Other Conditions :

1. CTE so granted is on the basis of detail submitted by the unit in online application, CTE granted will be without prejudice to any violation made by unit in past & will be deemed revoked & further action will be taken as per law if any violation is observed at any stage. 2. Unit will not change the quantity of domestic effluent/trade effluent/air emission without prior permission of the Board. 3. Unit will obtain prior CTO before starting of production. 4. Unit will obtain all necessary clearance from all concerned departments. 5. The unit will install the project only on the land for which Town and Country Planning Department/HUDA/HSIIDC has given license. 6. Unit will apply for CTO/ CTE Extension at least 90 days before expiry date of this CTE. 7. That in case any additional charges / fees / penalty etc. are found payable towards this authorization / CTO/ CTE as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office. 8. If at any stage found that unit was involved in any past violation, If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTE so granted shall be revoked automatically & legal action will be initiate against the project proponent. 9. Unit will use only treated effluent supplied from Sewage treatment plant during construction phase of the project 10. That this CTE will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question. 11. Unit will comply CAQM direction issued vide No. 65 & amended till date, HSPCB direction vide order dated 21.07.2022 regarding standard list of approved fuels in NCR and direction No. 76 dt. 29.09.2023 of CAQM regarding installation of retro-fitment of duel fuel/ECDs and fitment of RECDs certified by the authorized agencies on DG sets more than 19 kW. 12. Unit will install DG set as per CAQM direction No. 76.

HARISH  
KUMAR

Digitally signed by  
HARISH KUMAR  
Date: 2025.02.11  
12:06:26 +05'30'

*Regional Officer, Rewari*

*Haryana State Pollution Control Board.*



राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र  
वायु गुणवत्ता प्रबंधन आयोग  
Commission for Air Quality Management in  
National Capital Region and  
Adjoining Areas



Closure Direction No. 705/ IP

F. No. 16014/14/2021/MERD/IP/CLOSURE/6982-6987

20<sup>th</sup> August, 2025

To,

**M/s SBA Recycling Pvt. Ltd.**  
Plot No. – 30-31, Sec-14, HSIDC,  
IMT, Bawal, Dist-Rewari  
**Haryana - 123501**  
**(Kind attention: Sh. Rakesh Bhardwaj)**  
**Mobile: 9810228255**  
**Email: [accountsho@sbapl.com](mailto:accountsho@sbapl.com)**

**DIRECTION FOR CLOSURE UNDER SECTION 12 (2) (xi) OF THE COMMISSION FOR AIR QUALITY MANAGEMENT IN NATIONAL CAPITAL REGION AND ADJOINING AREAS ACT, 2021**

**WHEREAS**, the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 empowers the Commission to take all such measures and issue directions as it deems necessary or expedient for the purpose of protecting and improving the quality of the air in the National Capital Region and Adjoining Areas;

**WHEREAS**, the Commission, from time to time, has issued directions in respect of measures to abate air pollution in the National Capital Region including directions for strict compliance of air pollution control laws, rules and regulations in force;

**WHEREAS**, there is a need for effective control of air pollution in NCR and a compelling urgency to prevent deterioration;

**WHEREAS**, the said unit was inspected on 02.08.2025 by a Flying Squad constituted by the Commission, to verify the compliance of Directions / Orders issued by the Commission from time to time and relevant rules / regulations;

*(Handwritten signature)*

...2/-

**WHEREAS**, it was reported after the inspection that the unit operates one rotary furnace of 4-ton capacity and 2 melting furnaces of 7-ton capacity each; however, the Consent to Operate (CTO) mentions only one skelner furnace of 7-ton capacity. Furthermore, no stack emission monitoring report has been submitted.

**WHEREAS**, the Enforcement Task Force constituted by the Commission vide Order dated 08.01.2025, based on the report submitted by the flying squad, has examined the matter in its meeting held on 13.08.2025;

**WHEREAS**, Industrial pollution is a major contributing sector towards deterioration of air quality in the NCR and the facts in this case are apparent and explicit, it is felt that issuing a show cause notice will be a mere empty formality and is likely to defeat the very purpose of the action being taken to control air pollution in the region;

**WHEREAS**, in wake of concerns on Air Quality in the NCR, immediate preventive & corrective actions are essential in such cases to prevent deterioration of air quality in the larger public interest and therefore the Enforcement Task Force decided to order closure of the unit, till further orders and take legal action;

**NOW, THEREFORE**, in view of the above and in exercise of the powers of the Commission by the Enforcement Task Force, under Section 12(2)(xi) of the Act, read with explanation, the following directions are issued to the said unit for strict compliance:

1. The unit shall immediately close down all its industrial operations / activities on receipt of this Direction;
2. The unit shall immediately thereafter report the closure of the unit to the Commission and Haryana State Pollution Control Board (HSPCB);
3. The unit, under no circumstances, shall resume operations without prior permission and an order of resumption from the Commission;
4. The DHBVNL shall, on receipt of this closure direction shall immediately initiate action towards disconnection of electrical power supply to the site / unit and report the same to the HSPCB and the Commission, at the earliest but not later than 3 days after the issue of this Direction.

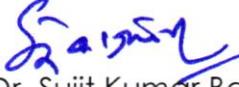
....3/-

17 वी मंजिल, जवाहर व्यापार भवन (एस. टी.सी. बिल्डिंग), टॉलस्टॉय मार्ग, नई दिल्ली-110001  
दूरभाष : 011-23701213, ई -मेल : caqm-ncr@gov.in  
17<sup>th</sup> Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg, New Delhi-110001  
Tel:011-23701213, E-mail: caqm-ncr@gov.in

5. In case of failure in compliance with the above directions, the Commission will be constrained to initiate appropriate action, in accordance with provisions under the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 and other relevant laws.
6. For consideration of resumption of operations in the unit, the following needs to be complied with:
- (i) After taking due corrective and preventive measures, in respect of the non-compliances / violations as noted in the closure direction, the project proponent shall report the same to the Regional Officer Rewari of the Haryana State Pollution Control Board, also under advise to the headquarter office of the HSPCB.
  - (ii) The Regional Officer, HSPCB shall thereafter verify the corrective and preventive measures initiated by the unit / project proponent and submit a report in this context to the HSPCB headquarter office along with a recommendation for levying of EC charges, as per extant guidelines duly taking cognizance of Standard Schedule for EC charges issued by the Commission vide order dated 01.01.2025.
  - (iii) The HSPCB shall review the report of the Regional Officer in this context to ascertain effectiveness of actions initiated for compliance, levy appropriate EC charges on the project / unit for all categories of violations as noted in this direction and realise the same, from the proponent. Thereafter, a recommendation towards resumption of activities at the site / industrial unit etc. may be made to the Commission by the HQ office of the HSPCB.
  - (iv) **The Project Proponent shall thereafter also report compliance of all the requisites as above to the Commission, in the form of an affidavit. The indicative procedure and guidelines for processing of the cases for resumption, including the format for the affidavit may be accessed from the Commission's website [www.caqm.nic.in](http://www.caqm.nic.in) >> Closures/Resumptions >> GUIDELINES FOR RESUMPTION OF OPERATIONS IN CLOSED UNITS.**

...4/-

- (vi) In exercise of powers of the Commission under Section 14 of the Act, the Member Secretary, HSPCB shall also initiate action for prosecution under section 14 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 against the said unit.

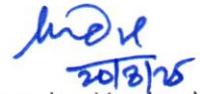
  
(Dr. Sujit Kumar Bajpayee)  
Member-Secretary

Copy for information and ensuring immediate compliance to:

1. The Member Secretary, HSPCB
2. The Managing Director, DHBVNL, for immediate disconnection of power supply to the unit
3. The Deputy Commissioner, Rewari to ensure closure of operations in the unit.

Copy to:-  
Shri. Manoj Kumar, Sc. 'B', CPCB

Copy for information to:-  
Chairman, CPCB

  
(Gyanendra Yadav)  
Under Secretary